

**GOVERNMENT OF INDIA  
WOMEN AND CHILD DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:1110  
ANSWERED ON:30.07.2010  
NCPCR'S  
Raghavan Shri M. K.

**Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:**

- (a) the status and role of the National Commission for Protection of Child Rights (NCPCR's);
- (b) the number of sensitive cases on the violation of child rights examined by the Commission;
- (c) whether some posts of Members in the Commission are vacant;
- (d) if so, the reasons therefor;
- (e) whether the Commission has no regular staff of its own; and
- (f) if so, the reasons therefor as also for the delay in formulating its own recruitment rules by the Commission?

**Answer**

MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH)

(a) to (f): The National Commission for Protection of Child Rights is a statutory body set up under the Provisions of Commissions for Protection of Child Rights Act, 2005 to deal with all issues relating to child rights and make recommendations to the Government. NCPCR has dealt with 1474 complaints of violation of child rights as on 30/6/2010.

There are six vacant posts of Member in the Commission as the term of two Members appointed earlier has ended.

NCPCR has been sanctioned 36 posts and presently 12 officers/staff are in Position on deputation from various organizations. The recruitment rules are yet to be formulated by as NCPCR has been constituted only in 2007.